

ITEM NO.10  
SECTION XVI-A

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Transfer Petition(s) (Civil) No(s). 2838/2019

RICHA BAHUGUNA

Petitioner(s)

VERSUS

ASHISH VAISHNAV

Respondent(s)

Date : 17-08-2020 This petition was called on for hearing today.

For Petitioner(s)

Mr Kumar Gaurav, Adv.  
Ms Ritu Reniwal, Adv.  
Mr B.N.Dubey, Adv.  
Mr. Robin Khokhar, AOR

For Respondent(s)

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Ld. Counsel for the petitioner to take fresh steps alongwith complete/correct address to effect service on the sole respondent within two weeks time. Ld. Counsel for the petitioner seeks permission to serve the respondent through authenticated e-mail. Granted. Proof of service through e-mail be filed within four weeks time.

List again on 30.9.2020.

ANIL LAXMAN PANSARE  
Registrar